

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-BA-78,79,83-2020****LD-VC-BA-78-2020**

Shubhankar Janak alias Shub
alias Shubjankar Jana ... Applicant
Versus
State of Goa ... Respondent

LD-VC-BA-78-2020

Ronny Jana @ Rani Jana ... Applicant
Versus
State of Goa ... Respondent

Shri Ryan Menezes, Advocate for the Applicants.
Shri Mahesh Amonkar, Additional Public Prosecutor for the Respondent.

LD-VC-BA-83-2020

Mr. Harmeet Singh ... Applicant
Versus
State of Goa & Anr. ... Respondents
Shri Sahil Saudagar, Advocate for the Applicant.
Shri Mahesh Amonkar, Additional Public Prosecutor for the Respondents.

Coram:- DAMA SESHADRI NAIDU, J.

Date:- 8 DECEMBER 2020

P.C. :

I have watched the CC TV footage of the crime incident, so have the respective learned counsel, as well as the learned Additional Public Prosecutor. Though there are fifteen accused, six or seven persons have taken active part in assaulting the victim. If we keep aside the aspect of common intention, it may not be difficult for the Forensic Expert to identify those six or seven persons out of fifteen accused that have actually assaulted the deceased.

2. In this context, the learned Additional Public Prosecutor has fairly submitted that he will ask experts in the police department to identify those persons, and then he will report to the Court.

3. To enable him to do so, let the matter stand over to 15.12.2020.

DAMA SESHADRI NAIDU, J.

NH